

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1)... 2011  
CRLMP.NO(s). 11911

(From the judgement and order dated 09/11/2010 in CRLM No.  
33085/2007 of The HIGH COURT OF PATNA)

KAILASH SINGH & ANR. Petitioner(s)

VERSUS

STATE OF BIHAR & ANR. Respondent(s)

(c/delay in filing SLP and office report)

Date: 16/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.M. PANCHAL  
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. Anupam Lal Das, Adv.  
Mr. A. B. Singh, Adv.  
Mr. Abhishek Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

By way of ad-interim relief, the prayer  
claimed in para 6 (a) of the application for stay  
is granted in view of order dated 20.2.2009  
rendered by the High Court of Judicature at Patna  
in Cr. WJC No.1141/2007.

(Neetu Sachdeva)  
Sr. P. A.

(Sneh Bala Mehra)  
Court Master